

OFFICE OF THE
DISTRICT & SESSIONS JUDGE
UNAKOTI JUDICIAL DISTRICT
K A I L A S H A H A R.

No. F. 9(A)(23)-DJ/U/2015/ 4064-68

Dated, Kailashahar,
The 1st August, 2015.

To,

1. The Secretary, Kailashahar Bar Association, Kailashahar, Unakoti Tripura.
2. The Secretary, Kamalpur Bar Association, Kamalpur, Dhalai Tripura.
3. The Secretary, Longtharai Valley Bar Association, Chailengta, Dhalai Tripura.
4. The Secretary, Gandacharra Bar Association, Gandacharra, Dhalai Tripura.

Subject:- Recruitment of 10 Vacancies of Additional District & Sessions Judges in the State
of Haryana by way of direct recruitment from the Bar.

Sir,

I am directed to send herewith the copy of letter vide No.F.41(139)-HC/
2015/16590-94, dated- 31.07.2015 alongwith its enclosures issued by the Hon'ble High Court of
Tripura for kind information.

Yours faithfully,

Encl:- As stated.

12 Sheets of paper

Sd/-

(Sri S .Bhattacharjee)
Civil Judge(Sr. Div) & Asstt. Sessions Judge,
Kailashahar, Unakoti Judicial District
(HEAD OF OFFICE).

Copy to:-

✓ The System Officer, Computer Section of the District & Sessions Judge Court, Unakoti
Judicial District, Kailashahar. He is requested to upload this circular letter with
enclosures in the website of the District & Sessions Judge's Court.

11/08/15

Civil Judge(Sr. Div) & Asstt. Sessions Judge,
Kailashahar, Unakoti Judicial District
(HEAD OF OFFICE).

Gravitate
D
1.8.15

BY E-MAIL/HAND

HIGH COURT OF TRIPURA
AGARTALA

No.F.41(139)-HC/2015/16590-94

Dated, Agartala, the 31st July, 2015

From: S. DATTA PURKAYASTHA
REGISTRAR(VIGILANCE)

To

1. The District & Sessions Judge,
Gomati Judicial District, Udaipur.
2. The District & Sessions Judge,
Unakoti Judicial District, Kailashahar.
3. The District & Sessions Judge,
West Tripura Judicial District, Agartala.
4. The District & Sessions Judge,
South Tripura Judicial District, Belonia.
5. The District & Sessions Judge,
North Tripura Judicial District, Dharmanagar.

Subject: Recruitment of 10 Vacancies of Additional District & Sessions Judges in the State of Haryana by way of direct recruitment from the Bar.

Sir,

In enclosing herewith the copy of the Notification Vide No.92 Gaz.I/VI.F.2 dated 13.01.2015 of the Punjab and Haryana High Court, Chandigarh on the subject cited above, I am directed to request you to circulate the same to all the Bar Association of your respective district.

Yours faithfully,

Encl: As stated.

M. 31.7.15
(S. DATTA PURKAYASTHA)
REGISTRAR(VIGILANCE)

Annexure 'C'

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

NOTIFICATIONNo. 92 Gaz./VI.F.2Dated, Chandigarh the 16.07.2015

Applications are invited for selection to the 10 (ten) posts (3 from General category including 1 post for Ex-Serviceman, 1 from Scheduled Caste (Differently abled persons) and 6 from Backward Class category including 1 post for Ex-Serviceman) for appointment to Haryana Superior Judicial Service by way of direct recruitment (i.e. 25% of quota) from amongst the eligible Advocates through competitive examination under Rule 6(1)(c) of Haryana Superior Judicial Service Rules, 2007. The number of posts shall be subject to variation without notice.

Note:

- i) It is clarified that candidates belonging to different sections of Backward Classes may apply within their respective categories, however, final decision with regard to admissibility of reservation to such categories shall be taken at an appropriate stage as per Haryana Government circular No. 22/10/2013-1GIII dated 15.07.2014.
- ii) The posts reserved for Backward Classes and which were earlier advertised vide advertisement dated 29.04.2013 but could not be filled due to non-availability of suitable candidates of that reserved category, shall be filled in from Open category candidates as per State Government policy, if this time also suitable candidates in that reserve category are not available.

2. Any person who fulfills the following conditions may apply to the Registrar (Recruitment), High Court of Punjab and Haryana, Chandigarh:-

- (a) he/she must be a citizen of India;
- (b) he/she must have been duly enrolled as an Advocate and must have been in practice for a period not less than seven years as on the last date of submission of applications i.e. 31.08.2015
- (bb) must be an income tax assessee for at least three assessment years preceding the date of application, with gross professional income of not less than rupees five lacs per annum. The applicant shall also be required to attach the proof of his independent engagement and conducting of not less than fifty cases (other than bunch cases) as per year in the preceding three years;

Provided that in case of candidates belonging to Scheduled Castes, Scheduled Tribes, Backward Classes, differently abled persons and Ex-

16.7.2015

servicemen, the gross professional income shall not be less than rupees three lacs per annum and the condition of independent engagement and conducting of cases shall be forty cases (other than bunch cases) per year in the preceding three years;

- (c) he/she must have attained the age of 35 years and must not have attained the age of 45 years on 1st day of January of the year in which the applications for recruitment are invited.
- (d) he/she must not have more than one spouse living.
(Provided that the Governor may, if satisfied that there are special grounds for doing so, exempt any person from the operation of this sub-rule).
- (e) he/she must have passed matriculation examination with Hindi as one of the compulsory or elective subjects or any other equivalent examination in Hindi language, specified by the Government from time to time.

3. 2 % reservation for Freedom Fighter and their children/grand children will be available only if quota reserved for Ex-Servicemen or Backward Classes remains unfilled to that extent due to non-availability of suitable candidates from Backward Classes. Over all reservation either from the unfilled vacancies of Ex-serviceman or from the Backward classes of Freedom Fighters/their children/grand children will remain limited to 2% only. This benefit will be available to all grand children i.e. Sons and daughters of sons and daughters (paternal as well as maternal) of the Freedom Fighters.

4. Eligibility conditions for all categories shall be determined in accordance with instructions issued by Government of Haryana from time to time.

The format of application is given as under:-

(Candidate may get the format typed and fill up the application)

16.2.2015
Application for the post of Additional District & Sessions Judge
in the State of Haryana

- i) Name
(In Block Letters)
- ii) Father's/Husband's Name:
- iii) Nationality :
- iv) Date of Birth :
(Self Attested copy of Matriculation or equivalent examination certificate to be attached.)
- v) Actual age as on 01.01.2015 i.e. _____ years _____ months _____ days
- vi) Academic qualifications, with distinction attained, if any (Self attested copies of relevant certificates to be attached):

Paste your
recent attested
passport
size photograph
here

Detail of Academic Qualifications

- | Sr. No. | Year | Examination | Percentage of Marks | Name of Board/ University. | |
|---------|------|---|---------------------|----------------------------|---------|
| vii) | | Date of enrollment as an Advocate:
(Attach self attested copy of Enrollment Certificate under the Advocates Act.) | | | |
| viii) | | Details of practice as an Advocate:
(Attach certificate of experience at the Bar issued by the President/Secretary of the Bar concerned and counter signed by the District Judge in case of District and Sub-Division Bar. In the case of candidates practising in the High Court, no counter signatures are necessary.) | | | |
| ix) | | Are you in Government Service:
If yes, give the following details: | | Yes/No | |
| | | Name of Department | Post held | Post held since | Remarks |
| x) | | In case the candidate has remained out of practice for some time after passing law, he/she must give detail of the activities performed during the said period. | | | |
| xi) | | Give details of fee:- | | | |
| | | Name of the Bank _____ | | | |
| | | Bank Draft No. _____ dated _____ Amount _____ | | | |
| xii) | | Complete Postal Address (In Block Letters),
(mentioning Post Office, Sub-Division, District, State and PIN Code). | | | |
| | | a) Permanent: | | | |
| | | b) Present: | | | |
| | | c) E-mail address, if any: | | | |
| | | (Please ensure that the E-mail is active). | | | |
| | | d) Mobile Number, if any: | | | |
| | | e) Landline Number, if any: | | | |
| xiii) | | (a) Are you married? | | | |
| | | (b) If the answer to (a) is 'Yes', Do you have more than one living spouse? | | | |
| xiv) | | Marks obtained in matriculation examination in the language paper i.e. Hindi
(In Devnagri Script)
(Self attested copies of the relevant certificates be attached). | | | |
| xv) | | Do you belong to Scheduled Caste/Scheduled Tribe/Backward Classes recognized by the Government, if so, (i) mention your Caste, (ii) Designation of the issuing authority of SC/ST/BC certificate, (iii) state specifically the category under which you claim reservation. | | | |
| xvi) | | Whether you claim reservation as differently abled persons category? If yes, attach copy of requisite medical certificate under rules, issued by competent medical authority. | | | |
| xvii) | | Whether you claim reservation as Ex-Serviceman? If yes, attach requisite copy of discharge/retirement and other relevant certificate under rules, issued by competent authority. | | | |

Handwritten:
6.07.2015

- xviii) Whether you claim reservation as Freedom Fighter? If yes, attach requisite copy of discharge/retirement and other relevant certificate under rules, issued by competent authority.
- xix) Are you a bonafide domicile of State of Haryana. (In case candidate claims reservation under any category, he/she must furnish domicile certificate issued by the State of Haryana.
- xx) Have you ever been convicted/acquitted/discharged by any Court of law? If yes, give details of the case and mention the punishment/sentence awarded. if any. Copy of the judgment be also attached.
- xxi) Whether any criminal case is pending/registered against you? If yes, give complete details of the case and its present status with relevant documents.
- xxii) Whether you have ever been suspended, discharged, terminated, removed, reduced in rank or dismissed from service by the Central or the State Government or the Boards or Corporation? If 'Yes', give details and mention reasons/circumstances of such dismissal etc. with relevant documents.
- xxiii) The candidate may furnish any other information in support of his/her candidature (e.g. membership of Professional Societies, conferences/seminars attended, papers published.
- xxiv) (a) Attach copies of Income Tax returns for at least three assessment years.
(b) State Gross Professional Income: _____
- xxv) State and attach proof of Independent engagement and conducting of not less than fifty cases (other than bunch cases) per year in the preceding three years.
- xxvi) Attach two recent duly attested passport size photographs.
- xxvii) Attach List of Documents enclosed.

Place: _____
Date: _____

(Signature of the Candidate)
with address for correspondence.

(Thumb impression of the Candidate)
L.T.I (for male) / R.T.I. (for female)

Declaration

I hereby declare that all the statements made in this application form are true and correct to the best of my knowledge and belief and in the event of any information being found false/incorrect at any stage, my candidature shall be liable to be cancelled.

(Signature of the Candidate),
(In Full)

(Thumb impression of the Candidate)
L.T.I (for male) / R.T.I. (for female)

[Handwritten Signature]
16.7.2015

Syllabus and Format of Examination

Syllabus and format of Written Test will be as per Annexure 'I'

Note:-

1. 'No Objection Certificate' of the employer (for those candidates who are in service) is not required at the time of applying. Candidates are directed to only intimate their employer at this stage. NOC on the format Annexure 'II' from the Competent Authority will have to be produced at the time of the viva voce.
2. The applications must reach the Registrar (Recruitment), High Court of Punjab and Haryana, Chandigarh on or before 31.08.2015 till 5.00 p.m. Incomplete applications and applications received after 31.08.2015 shall not be entertained.
3. The selection would be on the basis of written examination of 750 marks and viva voce test of 250 marks, to be conducted by the High Court of Punjab and Haryana, Chandigarh.
4. The reservation for Scheduled Caste/Scheduled Tribe/Backward Class/Physically challenged person/Ex-Serviceman/Freedom Fighter shall be in accordance with the policy/instructions issued by the Government of Haryana from time to time. The benefit of reservation is admissible only to bonafide domiciles/residents of State of Haryana.
5. The Scheduled Caste candidates, if called for written test/viva voce shall be entitled for Traveling Allowance, as per relevant instructions of the Haryana Government.
6. The candidates dismissed by the Central or any State Government or their Boards or Corporations, shall not be eligible to apply for this post.
7. The decision of the Hon'ble Recruitment/Promotion Committee (Superior Judicial Service) regarding the eligibility of the candidates for admission to the examination shall be final.
8. Success in the examination does not confer any right to appointment unless the Government in consultation with the High Court is satisfied after such enquiry as may be considered necessary that the candidate is suitable in all respects for appointment.
9. Candidates are required to produce the original & self attested copies of certificates at the time of viva-voce only. Candidates, therefore, should ensure that they fulfill all the eligibility conditions for admission to the examination. Their admission to the examination will also, therefore, be purely provisional. If on verification at any stage, it is found that they do not fulfill any of the eligibility conditions, their candidature will be canceled. If any of their claims is found to be incorrect at any stage, they shall also render themselves liable to disciplinary action by the High Court.
10. No claim that an application form has been lost or delayed in the post office/ courier service will be considered nor any representation against its rejection due to late receipt will be entertained.
11. The written test and viva-voce shall be conducted in English medium except the language paper.

12. The candidature of the applicants would be provisional subject to the fulfillment of eligibility criteria of age, educational qualification, nationality etc. as per relevant Rules and instructions issued by the Government.
13. All communications in respect of the applications should be addressed to the Registrar (Recruitment), High Court of Punjab and Haryana, Chandigarh and should contain the following particulars:-

Name of examination:
 Month and year of examination:
 Roll No. (if communicated to the candidate)
 Name of the candidate:
 Father's Name:
 Address as given in the application form:

Communications not containing these particulars shall not be attended to. Envelopes containing correspondence with the High Court concerning this examination should always carry the words "Haryana Superior Judicial Service Examination, 2015".

14. Each application must be accompanied by:-
- Examination Fee of ₹1000/- (One thousand only) for General Category candidates and ₹500/- (Five hundred only) for SC/ST/BC and women candidates by way of Demand Draft in favour of the Registrar General, High Court of Punjab and Haryana, Chandigarh payable at Chandigarh.
 - Three recent and identical passport size photographs, duly signed by the candidate and attested by a Gazetted Officer (one to be pasted on the top right hand corner of the application form and others to be tagged with the application form)
 - Two character certificates from two respectable persons, (one of which must be issued by the President/Secretary of the Bar Association where the candidate is practising).
15. Candidates securing 40% or more marks in each paper will be called for viva-voce. But, merely securing 40% or more marks would not confer any right to be called for viva-voce. The High Court shall have the discretion to shortlist the candidates equal to three times the number of vacancies for viva-voce. Further, no candidate will be considered to have successfully qualified the Haryana Superior Judicial Services Examination unless he/she obtains 50% marks (read 45% marks for the SC/ST/BC category candidates) in the aggregate out of the total marks fixed for the written test and *viva voce*. It is also made clear that no candidate will get the right to be appointed even if he/she obtains 50% marks (read 45% marks for the SC/ST/BC category candidates) in the aggregate of the written test and *viva voce*. However, candidates will be appointed strictly in the order of merit (category wise) in which they are placed after the result of written test and *viva voce*.
16. The last date for submission of application forms for the Advocates enrolled with the District/Sub-Divisional Bar Associations of Punjab, Haryana and U.T., Chandigarh is 31.08.2015 All such Advocates will submit the application forms in the office of District and Sessions Judges concerned. However, all others will send/submit the application forms directly to the Registrar (Recruitment), High Court of Punjab and Haryana, Chandigarh in an envelope super scribed as "*Application for the post*

[Handwritten signature]
 16.8.2015

of Additional District Judge in the State of Haryana" on or before 31.08.2015 by 5.00 P.M.

17. Any other terms and conditions not specifically mentioned above shall be governed in accordance with the Haryana Superior Judicial Service Rules, 2007 and rules / resolutions / instructions issued by the Government of Haryana from time to time.

BY ORDER OF HON'BLE THE CHIEF JUSTICE AND JUDGES.

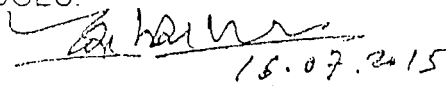

REGISTRAR (RECRUITMENT)

Endst No. 520, Gaz.I/VI.F.2

Dated: 16.07.2015

1. Copy forwarded to the President, High Court Bar Association, Chandigarh for information and favour of communication to the members of the Bar Association.
2. The receipt of this notification may kindly be acknowledged.

BY ORDER OF HON'BLE THE CHIEF JUSTICE AND JUDGES.


REGISTRAR (RECRUITMENT)

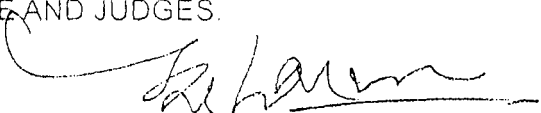
Endst No. 521, Gaz.I/VI.F.2

Dated: 16.07.2015

1. Copy forwarded to all the District & Sessions Judges in the States of Punjab, Haryana and U.T. Chandigarh with the request to download the advertisement from the website of the High Court and the same be displayed on the notice boards of the District Bar Associations as well as Sub-Divisional Bar Associations. The applications be invited from the Advocates practicing in their respective Sessions Divisions and the same be forwarded to this Court in such a manner so as to reach this Court on or before 31.08.2015. To ensure that the applications reach this Court by the due date, no application shall be entertained by them after 31.08.2015.

2. Receipt of this notification may please be acknowledged.

BY ORDER OF HON'BLE THE CHIEF JUSTICE AND JUDGES.


REGISTRAR (RECRUITMENT)

Endst No. 522 Gaz.I/VI.F.2

Dated: 16.07.2015

Copy forwarded to the Controller, Printing and Stationery Department, Haryana, Chandigarh with the request that it may please be published in the Extra-Ordinary Haryana Government Gazette well before 28.7.2015

BY ORDER OF HON'BLE THE CHIEF JUSTICE AND JUDGES.


REGISTRAR (RECRUITMENT) 16.07.2015

Endst No. 523 Gaz.I/VI.F.2,Dated: 16.07.2015

Copy forwarded to the Chief Secretary to Government, Haryana, Chandigarh. for information.

Applications complete in all respects should be entertained by the Heads of Departments upto 31.08.15 so that the same are received in this office well before the stipulated date 7.9.2015. No application received after the due date will be entertained.

BY ORDER OF HON'BLE THE ACTING CHIEF JUSTICE AND JUDGES.



REGISTRAR (RECRUITMENT) 16.07.2015

Endst No. 524 Gaz.I/VI.F.2Dated: 16.07.2015

Copy forwarded to the Regional Employment Officer, Regional Employment Exchange, UT, Chandigarh, in reference to Letter No. REO/2009/6423 dated 28.8.2009, for information and necessary action.

BY ORDER OF HON'BLE THE CHIEF JUSTICE AND JUDGES.



REGISTRAR (RECRUITMENT) 16.07.2015

*Annexure 'I'*SYLLABUS FOR WRITTEN TEST FOR DIRECT RECRUITMENT OF ADDITIONAL DISTRICT & SESSIONS JUDGES IN THE STATE OF HARYANA.
CIVIL LAW-I

1. Indian Contract Act, 1872.
2. Code of Civil Procedure, 1908
3. Registration Act, 1908
4. Specific Relief Act, 1963
5. Transfer of Property Act, 1882
6. Limitation Act, 1963

CRIMINAL LAW

1. Indian Penal Code, 1860
2. Narcotic Drugs and Psychotropic Substances Act, 1985
3. The Prevention of Corruption Act, 1988
4. Code of Criminal Procedure, 1973
5. Indian Evidence Act, 1872

CIVIL LAW-II

1. Constitutional Law
2. Interpretation of Statutes
3. Hindu Law
4. Rent Law

(LANGUAGE PAPER) (MEANT FOR HARYANA)

1. English (Consisting of Essay and Precis)
2. Hindi (Consisting of Essay and Precis)

PAPER-V (GENERAL KNOWLEDGE)

Objective type multiple choice 100 questions.

FORMAT OF THE WRITTEN EXAMINATION (HARYANA)

1.	<u>PAPER I</u> Subjective/narrative type questions	3 hours	200 marks
2.	<u>PAPER II</u> Subjective/narrative type questions	3 hours	200 marks
3.	<u>PAPER III</u> Subjective/narrative type questions	3 hours	200 marks
4.	<u>PAPER IV</u> English (Consisting of Essay and Precis) Hindi (Consisting of Essay and Precis)	3 hours	100 marks (50 marks) (50 marks)
5.	<u>PAPER V</u> General knowledge 100 Objective type multiple choice questions	2 hours	50 marks
		Total	750 marks

Note:- (i) Keeping in view the number of applications received, the High Court may hold a preliminary examination consisting of objective type questions from the syllabus as prescribed for the main written examination for short listing the candidates.

(ii) High Court reserves right to decide ratio for shortlisting the candidates for written test.

"NO OBJECTION CERTIFICATE"

(To be issued by the Head of the Department in case the candidate is serving in any Government Departments/Semi-Government Departments or in any Corporations/Boards)

No. _____

Dated: _____

It is certified that Shri/Ms. _____ Son/Daughter of Shri _____ is serving in this office and the undersigned has no objection if he/she appears in the test for the post of 'Additional District & Sessions Judge', in the State of Haryana. The service particulars of the candidate are as under:-

1. Department/Office where employed: _____
2. Date of initial appointment: _____
3. Date of present employment: _____
4. Total length of service: _____
5. Present Designation: _____
6. Pay Scale: _____
7. Regular/Temporary/Ad-hoc/
Deputation/Transfer basis (Please specify) _____
8. If on deputation/transfer, give
details of the parent office and
information about his lien etc. _____
9. Lien retained on any post.
If yes, Give details _____
10. Whether any department
proceedings initiated or likely to be
initiated or Mjnor/major punishment
imposed?
If so, give details. : _____
11. Any other relevant information _____

Dated: _____

Signature of the Authority

Designation: _____

Seal

Instructions for the candidates

All the candidates are directed to observe the following instructions strictly:

- A. Candidates shall read all the instructions printed on the answer-sheet and question paper and instructions incorporated hereunder carefully and comply with the same strictly. Disobedience may lead to disqualification.
- B. No candidate will be admitted to the examination unless he holds a certificate of Admission/Admit Card from the High Court.
- C. No candidate will carry any paper, note-book, writing material, help book having any nexus with the examination. Possession/Use of a mobile phone or any other electronic device in the examination hall is also strictly prohibited.
- D. No candidate will write his roll number at a place other than the one prescribed on the answer-sheet.
- E. Any mark including any religious mark on the answer-sheet, whereby an answer-sheet can be identified to be of a particular candidate, is prohibited. Highlighting/underlining of the answers would also be deemed to be identification marks, which will entail disqualification.
- F. Candidates are required to attempt questions in the same order in which they are in the question paper.
- G. Candidates will not talk to each other during the course of the examination.
- H. No candidate will be permitted to leave the examination room before half time of the examination. Half time of the examination will be indicated with the ringing of a bell.
- I. The answer-sheet of the candidate using unfair means will be confiscated and such candidate will stand disqualified. In case of copying, the Invigilator will bring the factual position to the notice of the Floor Incharge, and Floor Incharge will bring the matter to the notice of the Block Incharge, whose decision will be final.
- Canvassing in any form or at any stage shall be considered a disqualification.

Undertaking of Instructions

I undertake to abide by the afore-mentioned conditions.

Signature of the candidate _____

Name (in capital letters) _____

Roll Number _____